

**IN THE NATIONAL COMPANY LAW TRIBUNAL  
DIVISION BENCH (COURT- I) CHENNAI**

ATTENDANCE CUM ORDER SHEET OF THE HEARING  
HELD ON **26.04.2024** THROUGH VIDEO CONFERENCING

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**PRESENT:** HON'BLE SHRI. SANJIV JAIN, MEMBER (JUDICIAL)  
HON'BLE SHRI. VENKATARAMAN SUBRAMANIAM, MEMBER (TECHNICAL)

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**IN THE MATTER OF** : Cortica Manufacturing India Pvt Ltd  
Vs  
Victory electricals Ltd

**MAIN PETITION NUMBER** : CP/872/IB/2018

**(IA/MA) APPLICATION NUMBERS**  
IA(IBC)/1014(CHE)2024

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**ORDER**

Present: Ld. Counsel Shri A G Sathyanarayana for the Applicant.

This application has been filed to take on record the 18<sup>th</sup> progress report for the quarter ended 31.03.2024.

Ld. Counsel submits that the Corporate Debtor has been fully liquidated. Very shortly he will be filing an application for dissolution of the Corporate Debtor.

Report is taken on record, subject to all just exceptions.

IA/(IBC)/1014(CHE)/2024 is accordingly **disposed of**.

**Sd/-**

**Sd/-**

**(VENKATARAMAN SUBRAMANIAM)**  
MEMBER (TECHNICAL)

**(SANJIV JAIN)**  
MEMBER (JUDICIAL)